SHRI P. C. SETHI: Sir, I beg to move:

as amended be "That the Bill, passed".

The motion was adopted.

MR. CHAIRMAN: The question is: "That the Bill, as amended be passed".

The motion was adopted. the Enacting Formula to vote.

16.15 hrs.

(CONSTRUC-RAILWAYS METRO AMENDMENT WORKS) TION OF BILL

OF RAILWAYS THE MINISTER (SHRI P. C. SETHI): I beg to move:*

"That the Bill to amend the Metro (Construction of Works) Railways Act 1975 be taken into consideration".

While introducing the Bill for amendment of the Metro Railways (Construction of Works) Act, 1978, I submitted before this House that from the experience gathered from the working of the Metro Railways (Construtcion of Works) Act, 1978, since 1st February, 1979, some inconveniences were being experienced and certain omissions were also noticed. I may also state here in this connection, that originally the legislation was necessary to enable tunnelling work to be undertaken underground without acquiring the surface rights; to streamline and speed up the procedure for acquisition of land and properties to enable acquisition of right of users of the sub-soil along with the alignment of the Metro Railway both under private property as well as in public streets; to put reasonable restrictions on the right of users of the surface owners along and in the vicinity of the Metro alignment; to enable the taking up of construction work as necessary along the alignment to enable diversion, opening closing or realigning of road sewers, pipelines, telecommunication installations to enable the determination and

payment of an amount to expropriated owners as well as tenants, varying degree of occupancy rights; to enable the determination and payment for losses and damages which arise; and to enable compulsory evacuation of people for a limited period for their safety, if required.

As stated earlier, the Act is working since 1st February, 1979 and proposals for acquisition of lands, buildings etc. are being processed under this and the "competent authority" the "arbitrator" appointed under the provision of this Act are discharging their functions in respect of such acquisition and other matters accordingly. It was not possible to anticipate at the time of the enactment of the Act, the various circumstances situations that might arise during its implementation. Now that the had been in operation for a considerable period, the defects experienced and the omissions noted require to be remedied and supplied at the earliest, for the smooth working of the provisions of the Act. It is with this purpose that amendment of some of the provisions of the Act by way of deletions, additions and alterations is considered necessary.

The proposed amendments relate mostly to the functions of the 'Competent Authority' and the 'Arbitrator' appointed under the Act and the procedure governing the matters before then. It also covers to some extent the acts of the Metro Railway administration vis-a-vis the affected bodies and private persons as indicated in the Bill laid before this House.

The amendments proposed at this moment do not, in any way, alter the character of the principal law but only seek to supply certain commissions and remove certain difficulties in the way of effective implementation of the Act. Though formal in nature, some of these proposed amendments are considered essential from the technical legal point of view. The public interest and the

[Shri P. C. Sethi]

interest of justice will be served effecting the amendments as proposed. For speedy implementation of the project and for the works connected therewith, the proposed amendments considered necessary.

I would commend this Bill for consideration of the House.

MR. CHAIRMAN: Motion moved:

"That the Bill to amend the Metro Railways (Construction of Works) Act, 1978, be taken into consideration."

Mr. Sunil Maitra.

SHRI SUNIL MAITRA (Calcutta North-East): Mr. Chairman, Sir, come from the city of Calcutta and it so happens that my constituency is also within the purview of the alignments of the Metro Railways. So far as the time factor is concerned, I crave the indulgence of the Chair to allow me a little more time so that I can submit to the House, and spcially to the Minister, so many things that I have to submit

I come from a city which has been much maligned, a city that has been derided, denigrated, vilified and abused in and out of season, and for the last 30 years this has been the lot of the city of Calcutta. In any case it is not very difficult to abuse and vilify, but it is more difficult to appreciate the problems and find out solutions.

It was in 1698 that a British merchant purchased three villages founded the city of Calcutta. By 1718 there were as many as 41 villages which today constitute the city of Calcutta. From 1718 to 1947, the Britishers used the city of Calcutta as the commercial capital of their vast empire and they built the city only to sub serve their interests, to protect their interests, to preserve and further their interests. Therefore, they were only interested in that part of the city where they used to stay and carry on their business. If you look at the old

map of the city of Calcutta, you will find that virtually Calcutta was built around Fort William and the Esplanade area; that was the place where the Britishers used to live and that was also the place where humanbeings could live. The rest of the city grew up in a haphazard manner without any planning like parasites growing in a jungle.

Therefore, today the situation Calcutta is this. At high noon on any working day, you will find in the city of Calcutta eight to nine million people coming all the way from the eastern U.P., Bihar, Orissa and rural Bengal; at high noon the population Calcutta is somewhere between eight and nine million people. Calcutta was built by the Britishers. Now the years of Congress rule have not been able to build the city of Calcutta such a way as to accommodate the various problems of 8, 9 million people at high noon-their transportation, drinking water, sewarage, etc, etc. Buses could not cope with this huge rush of people that come to the city of Calcutta. In Calcutta the added problem is-the transport problem. Whereas the cities of Bombay Madras have 16 to 18 per cent as roadspace compared to the total surface area-Delhi has roughly 24 per cent-Calcutta has only 6 per cent as road space as compared to the total surface area of the city. In Calcutta the buses carry daily 8 lakhs of people and trams 1.2 million people. But even with this somehow or the other it is not possible for the transport system in Calcutta to carry so many passengers and today the situation in Calcutta is that the city is being chocked and it is being suffocated and if something very radical is not done for the relief of Calcutta, then I am sure Calcutta will die. Therefore, seeing from this point of view, when the idea of metro railway was mooted for easing the problem of transportation, all sections of people welcomed it—that perhaps at least something would be done now. Even then it should be remembered that when the metro railway project

will be completed by 1987 as you have told us now, the density of the population of the city of Calcutta wid grow more and by 1987 when you will start operating the metro railway, Calcutta city's problem of over-population and the problem of transportation of this huge number of people will more or less remain the same.

Though we have been demanding in this House-myself and other members from Bengal have demanded so many times-that in addition to the metro railway you should give us a circular railway, this Government has been persistently refusing to concede demand. Once again before I embark on the discussion of the metro railway, I appeal to the Railway Minister give a very serious consideration give Calcutta ring railway, a circular railway as you call it in the city The Central Government making arrangements for the Asiad and Delhi is fortunate enough to have a ring railway. But Calcutta city is dying and it is a question of survival for the city of Calcutta. I appeal to the Minister that he should seriously ponder whether it is possible for the Government to grant us a circular railway in addition to the metro railway.

Then, Sir, in this House for the last two years I have been demanding along with other members from Bengal that there is already a railway line, a double track railway line, called Kankurgachi chord line which bypasses Sealdah station and goes to south of Bengal. It is an electrified line and we have been demanding that at least some passenger trains be run on this little double track line. Already goods trains are moving on that line. If a pair of passenger trains are run on this line which is already electrified, I think much of the rush in the Calcutta city will be avoided. I am told by the experts of Calcutta Metropolitan Development Authority that as many as 70,000 passengers daily would bypass Sealdah station and go to their places of work in south Bengal. Therefore, this thing also should be kept in mind by the Government.

Now the metro railway is conceived to run from Dum Dum to Tollygungea distance of 16.43 km.

But the Railway Ministry sanctioned this Metro Railway Project on 1st of June 1972. The cost was Rs. 140.30 On December 28, 1972 the crores Prime Minister formally inaugurated the construction work of the Railway Project. The original target of completion of this project was by 1978 and now we are told that the first phase of it, that is from Dum to Shambazaar, would be completed by March 1985 while the second phase from Esplanade to Tollygunge would be completed by March 1987

The target date of completion was 1978. I happened to be a Member the PAC as also the convener the P&T and Railway Working Groups last year; we questioned the railway authorities-the Railway Board- and we were told that up to the year 1981, only 27.5 per cent work was completed, whereas the target date of running the Metro Rail should have teen in the year 1978. In the year 1981 we were told that only 27.5 per cent of the total work had been done. Our question is: why has this work not been done? It is all in the Fifty-fifty Report of the P.A.C. submitted to the Parliament. When we asked about the delay, they said that delay was due to the paucity of funds Between 1972 73 and 1980-81, in a period of nine years, the railways needed Rs 140.30 crores. Actually, the amount sanctioned and paid by Government to the Railway Ministry was Rs. 88.44 crores. So, there was no fund and hence no work could be done.

When the original target date of completion was 1978, till 1981, not more than 27 per cent of work could be done, My appeal, therefore, to the Government would be to expedite the whole thing. Now, the project cost has been revised from Rs. 140 crores to Rs. 526 crores. That means the increase is roughly between 400 to 500 per cent. I believe that when the project

[Shri Sunil Maitra]

is completed by 1986, the cost would be much more than Rs. 526 croresit would be somewhere in the neighbourhood of Rs. 700 to 800 crores.

I do not know how the Planning Commission has gone through the whole project and how it scrutinised the cost factor of this project. happens is this. If a particular project is supposed to be completed in a span of seven or eight years, and, if it takes fourteen years to be completed, the cost would be double this amount. There are instances where the project cost has gone up by as much as 1,000 per cent. In the present case, the cost of the project is supposed to have gone up by 400 to 500 per cent. Having done this job in such a miserable way, the Government has now come up with this amending Bill. What is the purpose of this Bill? The Minister has said that the purpose of this Bill is to do something about the compensation to be paid to those people who were affected by the alignment of the Metro Railway. So, to faclitate payment of compensation to these peobrought forward, this ple, he has amending Bill.

Sir, in the principal Act, Section 25 provides for compensation for any claims arising out of damages caused by the construction of the Metro Railways. Will the hon, Mnister please enquire from the Railway Board, in how many cases the claims where received by the Metro Railway authorities, under Section 25 of the Metro Railway Act. How many of these claims have been disposed of? What is the total amount of claims preferred by the persons whose properties or business have been damaged or who had to be evicted for construction of Metro Railway line.

Sir, I have some figures and I will be happy if the hon. Minister corrects if I am wrong. Out of the 159 claims settled by the competent authority payment for only one claim has been

made and the amount is Rs. 1,250/-. Out of claims of more than Rs. 1 crore coming from 159 parties you have paid the claim for only one party and that claim amounts to Rs. 1,250/- and the name of the party is Gopal Servicing Station which is situated at the crossing of Ras Bihari Avenue-Russa Road.

MR. CHAIRMAN: I think more claims have been paid by now.

SHRI SUNIL MAITRA: This is the position as on 31st March, 1982 I will be very happy if the hon Minister rectifies if there is mistake in my fiugres. But if there is no mistake then let him order an investigation into the whole thing.

Then as per Section 17 of the amending Bill there is provision for transfer of cases of claims under Section 13(3) of the Principal Act to the Appellate authority. Now, another authority has been created. Earlier there were the competent authority and the arbitrator. The completent authority were to dispose of the claims and if the party so chose then it could go to the arbitrator. Now, the post of arbitrator is being abolished and a separate entity in the form of Appellate authority is being created. The amending Bill under Section 17 provides:

"That all the pending cases under Section 13(3) of the principal Act are to be transferred to the Appellate authority."

May I know how many cases are pending under Section 13(3) of the Principal Act. There is not even one case pending under Section 13(3) of the Principal Act. The cases which are pending are under Section 22(2) and 25(2) of the Principal Act and no provision has been made in the amending Bill for transfer of the cases pending under these two Sections. There are a large number of cases pending under these two Sections. So, my point is what for have you brought this amending Bill. Is it only to satisfy one individual or certain vested interests? It is for the Minister to inquire and to mit benefit e judge.

Again Section 16(1) of the Principal Act is being amended by Section 9(2) and 9(3) of the amending Bill. The Principal Act says that tre qualification of the Arbitrator would be that of a person who is qualified to become a High Court Judge. Now what is happening is this. This post of Arbitrator is being abolished. Instead of that the post of Appellate Authority is being created. The post of Appellate Authority is supposed to be superior to the post of Arbitrator. Now, the qualification of the Appellate Authority as proposed in the Amending Bill is that of any person who can become a District Judge. Such a person can become an Appellate Authority, whereas, in the Principal Act the qualification of an Arbitrator was that of a High Court Judge.

Mr. Minister, would you kindly lock into it and see whether all this is being done to suit one individual? Would you kindly see whether the Railway Administration wants to bring in an officer as Appellate Authority, which officer has perhaps retired from Railway Service around 31st of March. 1982? Is it true that the Railway Administration wants to bring in that person as Appellate Authority? Therefore that particular qualification now being prescribed. According his qualification, this Amending Bill is drafted. This is my charge. I request the hon. Minister to clarify this point.

I was a Member of the Public Accounts Committee. I was sent by the Public Accounts Committee to visit Calcutta because some accidents took place there.

MR. CHAIRMAN: You are not supposed to disclose what transpired inside the PAC meetings.

SHRI SUNIL MAITRA: I am not referring to internal discussions; I am only referring to published reports. These are published reports of the PAC which have been placed before the Lok Sabha. They are not supposed to

be secret documents at all. As far as PAC's internal discussions are concerned, they are secret. I am not referring to them.

SHRI ATAL BIHARI VAJPAYEE: Only verbatim Records are out of the bounds of hon. Members.

SHRI SUNIL MAITRA: After visiting the Metro Railway Construction work, I submitted my report to the P.A.C. Chairman. The PAC submitted its 55th Report to the Lok Sabha. They enclosed my letter written to Chairman of the P.A.C. In that letter, I pointed out how on both sides of the road, in the City of Calcutta, where this metro railway works are going on, there are so many buildings which have got serious damages, cracks and fissures. All these are due to construction of the Metro Railway. There is one Building called the Asutosh College building which has been affected very much. This Asutosh college building is a reputed educational institution where 6,000 students study from 6 O'clock in the morning till 10 O'clock in the night. As many as three colleges operate from that building. Fissures and cracks have developed in that particular building. I visited the college sometime in the month of August, 1981. The Principal of that College expressed some of his apprehensions to me that there may be some serious damages to the building unless something is done immediately to repair the building very serious things may happen. Now, some of the engineers of the Metro Railway were accompanying me. asked them: 'Is there any foundation failure? Why have so many fissures and cracks developed? What is the reason?' The Engineers told me that there has not been any foundation failure at all. (Interruptions). I went to Calcutta and again visited building in June last. The Principal of the Asutosh college told me about the on-coming monsoon which may result in a catastrophe. I wrote a letter to Mr. Sethi. Mr. Sethi replied to that letter saying, 'I will have the matter

[Shri Sunil Maitra]

looked into' (Interruptions) On 11th August, 1981, the Public Accounts Committee submitted its 55th Report to the Lok Sabha, My original letter written to the Chairman of the Public Accounts Committee is contained there. I want to ask the hon. Minister: What action did the Government take? What action taken by the Ministry of Railways on the basis of that letter? This is what I specifically want to know from the hon. Minister.

Sir the Public Accounts Committee of this honourable House is a prestigious Committee of Parliament. But nobody is there to raise his one little finger pressing the Government to investigate into this particular matter regarding which I personally wrote a letter to the Chairman of the Public Accounts Committee. The hon. Minister only said: 'I will have the matter looked into'.

Sir, again let me warn the Railway Minister that monsoon is fast approaching and if there is a very heavy down-pour there is every possibility of the entire building collapsing. And remember, at any given point of time, there are 1500 students studying that building and if the building collapses, if the roof of the building collapses, there is going to be a catastrophic disaster. Therefore, I would drawn the attention of the hon. Minister to the fact that he should take this warning very seriously and send the Engineers, not the Railways Engineers, but independent Engineers, to find out if there has been any failure in the foundation of Metro Railway constructions in Calcutta. Please do something to save the life of 6000 students who are prosecuting their studies in the colleges housed in Asutosh College building. Thank you very much.

श्रीनती कृत्णा साही (बेगुसराय) : सभापति महोदय, माननीय सदस्य ने कलकत्ता की ऐटिहासिक पृष्ठ भूमि में कलकत्ता

को समस्यायों को रखा तो ऐसा मुझे लगा कि यह "कलकत्ता समस्या विधेयक" है या "भूमिगत रेल संशोधन विधेयक"? फिलहाल, कलकत्ता की जनता तो मावर्सस-स्ट सरकार से ही तस्त है। (व्यवधान) जनता थोड़ी सी स्रागे बढ़ी है, थोड़ा स्रौर भ्रागे बढने की ज़रूरत है।

सभापति महोदय, भूमिगत रेल संशोधन विधेयक 1981 के समर्थन में मैं खड़ी हुई हूं। इस बिल का उद्देश्य बहुत ही कारगर ग्रौर उपयोगी है। भूमिगत रेल परिपथ के निर्माण बाबत भूमि या संपत्ति का ग्रर्जन परियोजनाग्रों के शोध्रता-पूर्वक कार्यान्वयन के लिए किया जाना ही इस विधेयक का उद्देश्य

सभापति महोदय, श्रमुमन ऐसा देखा जाता है कि जमीन या संपत्ति का ग्रजंन किसी महत्वपूर्ण योजना के लिए किया जाता है, परन्तु योजना के कार्यान्वयन में व**र्षी** लग जाते हैं, ग्रभी कलकत्ता का ही उदाहरण लीजिए। कलकत्ता में जः भूमिगत रेल का निर्माण शुरू हुग्रा था, उसमें वर्षों लग गए। 1972 में यह कार्य शुरू किया गया था और 1987 तक इसके पूरा होने की योजना थी ग्रौर 250 करोड़ के लगभग लागत का ग्रनुमान था। ग्रब 100 करोड़ से ऊपर खर्च हो गए हैं भ्रीर जिस रफ्तार से, कछुए की चाल से निर्माण कार्य हो रहा है, उससे लगता है कि इस काय के पूरा होने में ग्रभी 10 साल श्रौर लग जाएंगे। समय जिस तरह से बदलता जा रहा है, कीमतें बढ़ती जा रही हैं। इसलिए कीमतों का देखते हुए खर्च भी बढ़ता जाएगा । इस हिसाब से जितना खर्च इस योजना पर हो रहा है, इतने खर्च से दो कलकत्ता शहर की योजनाम्रों का निर्माण हो सकता था।

हमारा देश गरीब है ग्रौर गरीब मुल्क में योजनाय्रों का होना तो जरूरी है, लेकिन मेरा कहना है कि योजना इस प्रकार से बनाई जाए कि उसमें धन की बरबादी न हो ग्रौर कोई योजना विवेकहीन ग्रौर उद्देश्यहीन सिद्ध न हो-इस ग्रोर सरकार का ध्यान जाना चाहिए।

दूसरी बात मैं यह कहना चाहती हुं कि 1969 में कलकत्ता में इस योजना की कल्पना की गई थी ग्रौर 1979 में संसद् के एक ऋधिनियम से वर्तमान मेट्रो रेलवे का रूप प्राप्त हम्रा—जहां तक मुझे जानकारी है। उसके बाद जिस तरह से यातायात का दबाव बढ़ रहा है, स्राबादी बढ़ रही है स्रौर दुर्घटनास्रों की संख्या बढ़ रही है, इसको देखते हुए 1975 में तत्कालीन रेलवे उपमंत्री श्री बूटा सिंह जी ने सदन में माननीय सदस्यों को बताया कि एक सर्वेक्षण हो रहा है ग्रौर शीघ्र ही उसे उपस्थापित किया जाएगा, जं: दिल्ली के मेट्रो रेल की संभावना से ही सम्बन्धित था कि यहां पर उसकी सम्भावना हो सकत है कि नहीं। भ्रौर 1972 में यहां से एक तकनीकी समिति जापान, मास्को ग्रौर लन्दन गई ग्रध्ययन करने के लिए कि कहां कहां इसकी सम्भाव-नायें हैं जहां इसको हमारे देश में किया जा सकता है। कहने का मतलब यह है कि ऐसे काम को शरू करने के पहले ही सोच लेना चाहिए ताकि व्यर्थ राशि खर्च न हो भ्रौर भ्राम जनता पर उसका भ्रार्थिक भार न पड़े।

रेल सेवायें जो ग्रभी हम देख रहे हैं, सेठी साहब ने उसमें काफ़ी सुधार किया है, लेकिन भूमिगत रेल सेवा तभी हो सकती है जब हमारे यहां भूमि ग्रौर ग्रार्थिक परिस्थिति का समन्वय हो ग्रौर उसके मुताबिक काम हो। इसलिए भूमि श्राजित तो की जाय, सम्पत्ति श्रर्जन भी किया जाय लेकिन एक काल-बद्ध योजना

के अन्दर जब ऐसे काम होता है तभी ऐसी योजना सफल होती है भ्रन्यथा जनता को उससे परेशानी होता है ग्रीर हमको श्रार्थिक कठिनाइयों का सामना करना पड़ता है ।

इन्हीं शब्दों के साथ मैं समर्थन करती हूं कि इस विधेयक का ग्रीर सरकार को धन्यवाद देती हूं।

SHRI CHITTA BASU (Barasat): Mr. Chairman, Sir, the Bill's objective, let me accept it for the time being, is to expedite the construction works of the Metro Railway in Calcutta, and the amending Bill provides for the appointment of competent authority, appointment of appellate authority, requisite qualifications for them, and also prohibition and regulation of construction of buildings or any such development upto a distance of 20 metres on either side of Metro alignment, whereas it was ten metres in the parent Act.

So far as these objectives are concerned, and if it is with the idea of expediting the construction of Metro Railway, there is nothing to object.

We have got the background information about this project. It was started in 1972 with an estimated cost of Rs. 140.30 crores, and though I do not want to go into the details, now the estimated cost of the project would be about Rs. 800 crores. So far as the delay is concerned, it is all the more alarming. It has been said that the first phase of the construction would be completed by 31.3.1985 and the second phase would be completed by 31.3.1987. As the reports go, only 27.5 per cent of the work has been completed; more than or about 70 per cent of the work still remains to be completed. One of the reasons or the principal reason for the delay has been pointed out by the Public Accounts Committee. It is not my comment, it is the comment which has

[Shri Chitta Basu]

THE PERSON NOT BEEN AS

been made by the Public Accounts Committee of the Parliament. In order to save time, it is better for me to read out what the Committee has commented on it:

"Apart from other things, the delay has pushed up the cost of project several-fold. The Committee were shocked to learn that the main reason for the delay in completing the project was lack of funds. The Committee fail to appreciate why after having taken a well-considered decision to go in for a vital project, adequate finances were not available to the project authorities for completing the work in time..." "The Committee have no that allocation of funds for the total project has been made in relatively small doses over the years. Between 1972-73 and 1980-81, the total jected requirement of funds worked out to be Rs. 140.30 crores and against this projection, the total amount allotted and actually spent was Rs. 88.42 crores."

While the projected requirement was Rs. 140 crores, only Rs. 88.42 crores has been so far allocated and spent. That is the main reason the delay in the construction work of this Metro project. Therefore, Sir, I would take this opportunity to appeal to the Railway Minister to go into this Report and try to act upon recommendation that they have made. There is a distressing state of affairs. The Committee desires that the matter may be reviewed at the highest level and at least now a time-bound schedule may be laid down for the completion of the project at the earliest. It should also be ensured that the shortage of funds is not allowed hamper the further progress of the project."

Sir, I would urge upon the Railway Minister to consider these recommen-

dations of the Public Accounts Committee that the contraint of funds is the major and principal reason the delay in the completion of project. I would like to know whether the Hon. Minister will be in position to assure this House that the recommendations made by the PAC would be acted upon properly. I would urge upon him to act on the recommendation of the PAC.

Sir, since there is not much time at my disposal, I would not deal with other subject. But one point that want to emphasise is that even after the completion of the Metro Railway, this transportation problem of Calcutta City is not going to be over. This is the result of the study undertaken by the West Bengal Government itself. According to the study even after the completion of the Metro Railway 1.5 million commuters will remain to be catered to even after the transport capacity thus created by the Metro Railways. Therefore, the question of further expanding the transport capacity for the city is of urgent necessity. Therefore, not only the Government of West Bengal, but the people of West Bengal also have been demanding for a long time that there should be circular Railway. Therefore, I urge upon the Government that they should review their earlier decision. Their earlier decision has been that after the clearance of the Metro-Railway there should not be another project for circular railway. That was decision taken by the Government. I request the Hon. Minister to review that decision in view of the made by the Government of West Bengal and also in view of the opinion expressed recently by a Canadian Urban Development expert recently. The Canadian Urban Development expert who came over to Calcutta cently, after his visit has pointed out that the city needs both Metro Circular Railways serving twu different markets. Therefore, Sir, the question of Circular Railway is to be opened and he should take proper action thereon,

16.59 hrs.

[Mr. Deputy-Speaker in the Chair]

There was a committee called Jinewalla Committee of 1948. They also referred to the Circular Railway. They said that the actual conditions were such that with an expenditure of only Rs. 100 crores, there could be a Circular Railway in Calcutta, which can meet the needs of a wide section of commuters.

So, having regard to this fact, viz. that the Metro Railway cannot cater to the increasing needs of the people of Calcutta, Government should review its earlier decision of abandoning the proposal for a Circular Railway, and re-open the issue. While the construction works on the Metro Railway should be expedited, some survey work or some preliminary work should also be started with regard to the construction of the Circular Railway in Calcutta. These are the moot points which Government should take note of.

Lastly, many comments have been made regarding the functioning of the Metro Railway authorities. Various irregularities have been pointed out in the PAC's report; and I would be glad if they are examined properly. I do not know when the Action Taken report will be coming; and I think this House may not have the opportunity of discussing it. So, I request the Minister to go through it and see that some remedial action is taken on the irregularities mentioned.

श्री राम सिंह यादव (श्रलवर) : उपाध्यक्ष महोदय, यह बड़ी प्रसन्नता की बात है कि भारतवर्ष एशिया में दूसरा ऐसा राष्ट्र है, जिसमें मेट्रो रेलवे का काम शुरू हुग्रा है, ग्रीर वह भी हमारे देश के एक बहुत बड़े शहर कलकत्ता में शुरू हुग्रा है । इस बात की भी प्रसन्नता है कि जहां पंडित जवाहरलाल नेहरू कलकत्ता शहर को केवल जुलूसों का शहर कहते थे, वहां प्रधान मंत्री श्रीमती इन्दिरा

गांधी ने 29 दिसम्बर, 1972 को उसका उद्घाटन करते हुए कहा था कि यह शहर प्रगति का शहर होगा, यह एक ग्राधुनिक शहर होगा। वास्तव में भूमिगत रेलवे की योजना जिस इरादे से बनाई गई है, यदि उसको कियान्वित ईमानदारी से ग्रीर सही तरीके से वहां की सरकार ग्रीर नागरिक करें, ता उस शहर के नक्शे में एक बहुत बड़ा बदलाव हो सकता है।

श्राप जानते हैं कि जब 1978 में मेट्रो रेलवे एक्ट बनाया गया, तो उसका उद्देश्य कलकत्ता के साथ साथ दिल्ली, मद्रास ग्रौर बम्बई जैसे उन शहरों में भी मेट्रो रेलवे स्थापित करना था, जिनमें ट्रांस-पोर्टेशन की इनटैन्सिटी बहुत ज्यादा है । प्रारम्भ में केवल कलकत्ता क∶ लिया गया था । जिस दिन प्रधान मंत्री जी ने इस योजना की नींव रखी, उस दिन वह केवल 140.3 करोड़ रुपये की योजना थी। ग्राज उस योजना का स्वरूप बहुत बड़ा हो गया है ग्रौर उसके लिए बहुत श्रिधिक धन की श्रावश्यकता है। लेकिन इस व्यय-भार की बढाने की जिम्मेदारी किस पर है ? इसकी जिम्मेदारी बंगाल की सरकार पर है। (व्यवधान) माननीय सदस्य सुनें। मैं इसके कारण देता हुं ।

इसकी जिम्मेदारी वहां की सरकार की नीतियों पर है। इसकी जिम्मेदारी जनता सरकार पर है, जिसका राज्य ढाई, पौने तीन साल तक रहा। जो भी काम शुरू किए गये हैं, उनमें तरह तरह की रुकावटें डाली जाती रही है। खुदाई की की म शुरू हुग्रा तो वहां मुकदमेबाजी की गई ग्रार ग्राबस्ट्रक्शन्ज कीएट किये गये। उन ग्राव-स्ट्रक्शन्ज को कीएट करने की जिम्मेदारी इन लोगों पर ह, इनकी सरकार पर है ग्रीर उस सरकार की ग्रोर से किसी तरह का सहयोग नहीं मिला (व्यवनान)

[श्री राम सिंह यादव]

यही नहीं, ग्राप जित बात को लेकर चल रहे हैं, ग्राप ने कहा कि एक मेट्रा रेलबें लाइन ग्राप को मिली, यह एक नया प्रोजेक्ट है, पूरे भारत वर्ष में एक नया ग्रीर प्रथम प्रोजेक्ट है, उत्त की सराहना न करके ग्राज ग्राप रिंग रेलबें या सर्कुलर रेलबें की माँग करने लग गये हैं। मैं तो रेल मंत्री से यह कहूंगा कि इसको पूरा करें ग्रार न्वरित गति से पूरा करें। क्योंकि ग्राज कलकत्ता के अन्दर जो ट्रांसपोर्ट की इंटेंसिटी है वह कहीं ज्यादा है। जब कि बाम्बे के ग्रन्दर वह केवल 1 हजार प्रति व्यक्ति है यहां पर करीब तोन हजार से भी ऊपर है ग्रीर ग्राज वह इन्टेंसिटी ग्रिधक से ग्रिधक बढ़ती जा रही है।

में रेल मंत्री से यह भी कहना चाहूंगा कि कवल इसको ही नहीं, ग्रापने सन 1972 में दिल्ली का सर्वे कराया था ग्रौर यहां पर यह घंषणा की गई थी कि दिल्ली में भी मेदो रेलवे लाइन होगी । लेकिन उस के वाद भी उसका क्या नतीजा निकला ? दिल्ली की बढ़ती हुई ग्राबादी को देखते हुये ग्रौर दिल्ली में जिस तरह से ग्राज यातायात एक समस्या बन गई है उसको देखते हुये क्या ग्राप दिल्ली में भी इस प्रोजे कर को लागू काने का प्रयास करेंगे ?

एक माननीय सदस्य : पैसा नहीं है।

श्री राम सिंह यादव: पैसे का प्रश्न नहीं है। 1972 में ज्ञाप ने यह कहा था कि कनाट प्लेस से तीन दिशाओं में भूमिगत रेलवे लाइन होगी, रीगल पार्क के नीचे जंक्शन स्टेशन पर ग्रीर वहां से मेंट्रल सेके-टैरिएट, करोल बाग ग्रीर इन्द्रप्रस्थ स्टेट से जमुना पार ग्रीर पटपड़गंज तक यह रेलवे लाइन बिछायी जायगी। यह भूमिगत रेलवे लाइन की योजना ग्राप की दिल्ली

के लिये थो । श्रापने इतका सर्वेक्षण शुरू कराया । में समझता हूं कि वह सर्वेक्षण हो चुका है। लेकिन इसके बाद भी ग्राप ने इस को लागू नहीं किया जो कि दिल्ली की हालात को देखते हुये वहुत जरूरी था। यही नहीं इसके ग्रागे भी दिल्ली शहर के चारों ग्रौर फैतो हुई काली।नयों ग्रौर ग्रौदी-गिक इलाकों को जोडने के लिये एक रिग रेलवे लाइ। बिछायी जायगी, यह घोषणा की गई थी कि उस समय ग्रौर यह भी उस समय तजवीज थी कि केवल मेट्रो रेलवे लाइन नहीं, बल्कि आप एक ऐसी ही रिंग रेलवे लाइन विछायेंगे जो कि भूमिगत होगी जिससे कि दिल्लो के यातायात की जो एक बहुत बड़ी समस्या हो रही है उस का समावान होता । दिल्ली में ग्राज जिस तरह का दैंफिक हैजर्ड है उसमें ग्राप देखते हैं कि कितती मौत होती है ग्रीर उस में सबसे अधिक नम्बर दिल्ली शहर का है। इसलिये इसको भी देखते हुये दिल्ली शहर को प्राथमिकत। देनी चाहिये ग्रौर यहां पर मेट्रो रेलवे के कांस्ट्रवशन का काम हाथ में लेना चाहिये।

गैंयह भी निवेदन कहंगा कि मदास ग्रीर वस्त्रई जो बहुत वड़े शहर हैं, पहले यह भी घोषणा की गई थी कि हम चारों महानगरों में भूमिगत रेलवे लाइन विछाने का धार्य हाथ लेंगे ? वह एक साथ ग्राप नहीं ले सकते तो इंस्टालमेंटस में लें। जिस् समय कलकत्ता में ग्राप ने शुरू किया उस समय केवल 16 किलोमीटर की ग्राप ने घोषणा की, 16 किलोमीटर का प्रोजेक्ट हाथ में लिया। उस के बाट धोरे-धारे बढ़ाते चले गये।

(न्यवद्यान)

MR. DEPUTY SPEAKER: Our getting Metro railway in Delhi, Madras and Bombay depends on the successful completion of Metro railway in Calcutta. Threfore, what are your suggestions?

SHRI RAM SINGH YADAV: And much more on the cooperation of the people of Calcutta and the Government of West Bengal

MR. DEPUTY SPEAKER: When it is completed successfully only then we will get it in Calcutta. Therefore, you give your suggestions as to how it should be completed successfully.

श्री राम सिंह यादव : मैं इस संबंध में यह कहना चाहूंगा कि बंगाल की जो मार्क सिस्ट सरकार है, बंगाल के जो माननीय सदस्य इस सदन में है ग्रीर खास तौर से कलकत्ता के उनसे हम इस में को श्रापरेशन चाहेंगे। जिस तरह से बीच में इस रेलवे लाइन का काम हम्रा ग्रीर जनता पार्टी के समय में प्राप देखे कि (कतना धन इसके लिये दिया और कितना काम किया, मेरे विचार से कुछ भो नहीं किया मगर, उस के बाद आप देखेंगे काम हो रहा है और श्राज हमें खगी है कि प्रधान मंत्री श्रीमती इंदिरा गांघो ने इसका उद्घाटन किय। या श्रौर उन्हीं के हाथों यह कार्य पूरा भी होगा। यह श्रेय हमारी पार्टी के नेता को मिलेगा जिसके समय में यह कार्य पूरा होगा।

मैं रेल मंत्रालय को इस बात के लिये भी घन्यवाद दुंगा, श्रभी सेठी साहब ने जिस तरीके से काम को हाथ में लिया है उस में एक नया गति उन्होंने दी है और एक नये तरीके से काम को श्रागे बढाया है। श्रभी जो ग्रनमैंड रेलवे कासिंग्स थे जिस में बहत बार दुर्घटनायें होते। थीं उन के लिये उन्होंने घोषणा की कि 2250 ऐसे अनमें ड रेलवे कासिंग्स को वह हाथ में लेंगे ग्रीर उनको मैन करेंगे। मैं निवेदन करना चाहुंगा कि ऐसे जो रेलवे कासिग्स है उन का सर्वे कीजिये। राजस्थान में मेरे क्षेत्र में भी ऐसे बहुत से रेलवे क्रासिंग्स हैं, उन के ऊपर भाप कास तौर से बादमी बैठाइये श्रौर नियमित रूप से श्रादमी रिखये ताकि बहुत से जो एक्सीडेंटस होते हैं और मीर्वें हो जाती है उनको एव.यड किया जा सके ।

मेरे क्षेत्र प्रलवर में पड़िसल एक रेलवे स्टेशन है। बहां पर केवल शटल गाडियां चलती हैं जो एक सुबह नौ बजे जाती है और शाम को 5 बजे आती उसके श्रलावा हायस्ट टिकट बिक्री होती है फिर भी ध्री-ग्रप ग्रौर फोर-डाउन को वहां पर नहीं ठहराया जाता है। इस संबंध में कई बार लिखा भी जा चुका है। ग्रापकी रेलवे लाइन जनतः की स्विधा प्रदान करने के लिये बनाई गई है। इस लिये मेरी आपसे प्रार्थना है कि अलवर के पास पड़िसल स्टेशन पर ध्री ग्रप ग्रीर फोर-डाउन को ठहराने की व्यवस्था करें।

इन शब्दों के साथ, माननीय मंत्री जी ने यहां पर जो विद्येयक प्रस्तुत किया है, उसका मैं समर्थन करता हूं। यह विधेयक ऐसा है जो कि मेट्रो लाइन को जल्दी पूरा कराने में सहायक सिद्ध होगा । मैं उनको धन्यवाद भी देत हं कि उन्होंने ठीक समय पर इस विधेयक को प्रस्तुत किया है।

NARAYAN CHOUBEY (Midnapur): Sir, some of the friends of the Congress (I) Party have always only one formula, that is,

 $(a+b)^2 - a^2 + b^2 + 2ab$

Whatever they will start, they will start by abusing the West Bengal people, the West Bengal Government and Calcutta.

AN HON. MEMBER: And the Janata Party.

SHRI NARAYAN CHOUBEY: Janata Party is a common factor with them.

Our friends have been stating that the Government of West Bengal had not been giving any cooperation in the construction of the Metro Railway. That is utterly false. It is a cannard. Actually, such things should not be spoken here.

The problems of Calcutta nave been accentuated due to the division of the country and after independence they became still worse. After the division of the country crores of refugees came to West Bengal and Calcutta.

[Shri Narayan Choubey]

One of the greatest sons of India, Dr. B. C. Roy, while he was alive, as Chief Minister even in 1949 he had been thinking of Metro Railway for Calcutta.

AN HON. MEMBER: He also wanted a circular and underground railway for Calcutta.

SHRI NARAYAN CHOUBEY: brought French experts in 1949 but due to paucity of funds it had to dropped.

DANDAVATE: MADHU PROF. Metro Railway was brought only when underground activity came up (Interruptions)

MR. DEPUTY-SPEAKER: That may be the reason why Calcutta was chosen!

SHRI NARAYAN CHOUBEY: Actually, the Government of India took a decision to start the first Metro in the city of Calcutta and it is a correct decision. As very correctly spoken to by my Comrade Maitra, only 6.5 ser cent of the entire area in Calcutta contains roads, whereas in Delhi it is 23.5 per cent and in Madras and Bombay it is much higher. Calcutta's transport problem is a very big problem and Metro will solve it in a big way. But Metro does not mean only Dum Dum to tollygunj. It also means Salt Tala to Ram Raja Tala, Tollygunj to Garia, and Dakshineswar to Tollygunj, every city in the world Metro has been found to be esential to solve their transport problems. Naturally, it has been found to essential to solve their direction that you started the Metro in the city of Calcutta. But what has happened? Your problems are rising. You are a poor country. And if you cannot do the job in proper time, you have naturally to spend more. Actually as our friends have mentioned, in 1972 it was estimated to cost only Rs. 140 crores, then it went up to Rs. 250 crores.

AN HON. MEMBER: Somebody says it will cost Rs. 800 crores!

SHRI NARAYAN CHOUBEY: Also, it was expected to be completed in 1978, originally. The cost is now estimated to be Rs. 500 crores or so, and it is likely to be completed, you say, by 1983. Somebody said 1985, somebody eise said 1987. An ex-General Manager, Mr. Chakraborty said that it is not going to be completed before 1990. That means, the cost is more and the poor country has to spent more. And the Railway Ministry is facing difficulties because of paucity of funds. If the Railways could have adhered to the time schedule, perhaps, it would have to spend less money and would have completed the project in time.

What you are spending in the name of Metro Railway, that is thrown in the waste paper basket. The Public Accounts Committee has observed in its 55th Report:

"The Committee are surprised to note that out of 49 officers sent abroad 16 officers were not directly concerned with the Metro Railway and 7 officers were transferred out of the Metro Railway and are at present not working in the project. This has resulted in gross wastage of public money and also wastage of the expertise gained by them and no benefit accrued to the project as a result of this visit."

What is happening? Firstly. money is less. Secondly, whatever money they spend, that is not utilised properly. The Railway officers go on merry making. The Railway Ministry do not stop them.

I also support the demand of my comrade friends, Mr. Maitra and Mr. Chitta Basu, for a circular railway. Already all the railway lines are there. If there is some link, it will bring relief to a large number of people. If you start this work now, it will be completed even before the completion of the Metro Ralway project.

DE CONTRACTOR There is no doubt that construction of Metro Railway is a unique project.

THE THE PARTY

Our engineers and scientists have solved many problems on their own without depending upon foreign experts. We congratulate them for that. Despite all these things, some vested interests are also finding place as they do in all other projects. Only yesterday, 'Jugantar', a West Bengal paper, has reported that even before the completion of the Metro project, thefts have started taking place in spite of the fact that there are RPF personnel to guard the property.

Mr. Maitra has said that a big accident may take place in the Asutosh College. But already accidents have taken place there.

SHRI RAM SINGH YADAV: because the law and order situation is deteriorating.

SHRI NARAYAN CHOUBEY: Is it because of that reason that the entire building is collapsing, the pipelines are bursting and the contractors' workers are being killed in the pipelines?

Then I come to the contractors. The press is full of reports about certain contractors getting away without any legal obligations. There is a big vested interest in the issue of contracts, even in the Metro railways. people would not get any contract; they must pass through some big person. Naturally there has been vested interest in the matter of issuing contracts. I hope the Minister will look into this. Why don't you punish such contractors, who are not doing their jobs properly? But what we notice is that a certain leniency is snown towards the contractors.

Works, which should normally be done departmentally, like re-railing removal of tracks, placing of ballasts etc. are now being done by the contractors, who are being paid and fed at the cost of the passengers, at the cost of the railway workers. The quality of the work would also suffer because the contractors do them in a shoddy way, unlike the departmental

workers, thus endangering the of the pasengers. I do not know why the Railway Minister has taken a fancy and love for the contractors. This should be looked into.

Coming to the Metro Railways, I have two points. Firstly, please pay some attention to the conditions of work of the employees. But it is just not being done. Under rule 14(3) the officers are never punished. mentioned to the Minister the case of a passenger train coming from Bangladesh to West Bengal, which met with an accident. That train was hauled by a good engine, and not a passenger engine. Further, it was driven by a goods train driver, not a passenger train driver. Because of this accident, that driver was pended and, later on, that poor man died. His wife has not received any compensation. When we ask: who ordered the employment of a goods engine and goods train driver, there is no answer. The poor driver and the poor fireman are punished, the great DME, who ordered these things, remains unscathed. None of these big officers ever get punished. There is a proverb in Bengali that if a big man does something wrong, the small man gets punished. This should end in the railways.

Lastly, till today most of the work in the Metro Railways are being done by casual labour. Even though recently a percentage of the labour have been regularised. perhaps orders have been issued to that effect, still something like per cent of them are casual workers, even after putting in 10 to 12 years of service. They should be regularised immediately.

I will conclude by saying that sufficient funds should be allotted regularly for the Metro Railways so that it can be completed early. Otherwise, more money will have to be spent and there will be more hazards and more difficulties for the people of Calcutta. श्री हरीश रावत (ग्रल्मोड़ा) ः उपाध्यक्ष महोदय, मैं मेट्रो रेलवे (कंस्ट्रवशन) श्राफ वर्क सं संशोधन विधेयक कास्वागत करता हुं । मेट्रो रेलवे (कंस्ट्रक्शन ग्राफ वर्क्स) एक्ट, 1978 में जो थोड़ी बहुत कमियां थीं श्रौर उसके दैनिक कामों में जो दिक्कतें रेल विभाग के सामने आई उन को दूर करने के लिये यह संशोधन विधेयक सदन सामने रखा गया है। लेकिन कुछ साधारण सी बातों को ले कर जिस तरीके से हमारे मिलों ने इसके कुछ उपबंधों की ग्रालोचना की, वह बहुत अधिक समझ में आने वाली बात नहीं है, क्यों कि जहां तक काम्पेंसेशन न मिलने की शिकायत है, हम भी इस बात को समझते हैं कि कम्पेन्सेशन समय से मिलना चाहिये । जहां तक प्रोजेक्ट के समय पर पूरा होने की बात है, उस विषय में भी सदन में दो रायें नहीं हो सकती है-जिस कार्य को हम स्टार्ट करते हैं, उसके लिये जो टाइम लिमिट फिक्स करते हैं उस टाइम लिमिट में वह पूरा होना चाहिये। यदि पूरा नहीं होता है तो उसमें कीमत बढ़ाने की संभावना रहती है ग्रौर प्रोजेक्ट से जो लोगों को लाभ मिल सकता है, वह उनको देर में मिलता है । ये सारी बातें हैं जो कि सही है मगर इनको राजनीतिक कलर देने हमारे मिल्रों ने कोशिश की है। (ब्यवधान)

प्रतिपक्ष की तरफ से हमारे मिल्ल श्री सुनील मैत्रा साहब ने बहस की शुरूग्रात की श्रौर उन्होंने कहा कि मार्किस्ट सरकार को कांग्रेस ग्राई के लोग बदनाम करना चाहते हैं । मैं ग्रपने मार्किस्टस मित्रों से पूछना चाहता हूं कि क्या कलकत्ता शहर उनका ही शहर है ? क्या वे यह नहीं समझते हैं कि कलकत्ता हमारे देश का शहर है जिसमें सभी जगह के लोग रहते हैं ? इस समय कलकत्ता में ग्रापकी हार हुई ग्रौर जब तक यह मेंद्रो रेलवे प्रोजेक्ट बन कर तैयार होगा तब तक सारे पश्चिम बंगाल में ग्रापकी हार हो चुकी होगी ।

इसका कारण होगा कि सेंट्रल गवर्नमेंट की तरफ से आपको जो धन और सहायता दी जा रही है उसका दुरूपयोग किया जा रहा है । जब कोई सरकार ठीक प्रकार से धन का उपयोग नहीं करेगी याठीक प्रकार से काम नहीं करेगी तो अपने आप समस्यायें पैदा होंगी । भ्राज ट्रांसपोर्ट की समस्या के लिये ग्राप रेल मंत्रालय को दोषी ठहराते हैं । ग्राप कहते हैं कि इस प्रोजेक्ट को पूरा करने में विलंब हो रहा है। ट्रेनों के चलने में विलम्ब हो रहा है। म पूछना चाहता हूं कि बस ट्रांसपोर्ट को ग्राप्की गवर्नमेंट किस तरह से मेनेज कर रही है ? मैं समझता हूं कि जितनी रद्दी ट्रांसपोर्ट कलकत्ता की है उतनी रही ट्रांसपोर्ट इस देश के किसी शहर में नहीं है । ग्रापके बिजली बोर्डों की क्या हालत है ? बिजली के ग्रभाव में ग्राज सारा कलकत्ता शहर वस्त है । इसके लिये कौन दोषी है । वहां पर जितने भी निर्माण कार्य चल रहे हैं उनको ग्राप किस तरह से ट्रेड यूनियम एक्टीविटीज के द्वारा रोकने की कोशिश कर रहे हैं। श्राप इन सब बातों को दूर कोजिये ग्रौर भ्रापको जो धन भ्रौर सहायता केन्द्र सरकार द्वारा दी जाती है जिसका ग्राप ठीक से उप-योग नहीं कर रहे हैं, उसका ठीक से उपयोग कीजिये।

श्राप केन्द्रीय सरकार से ग्रौर धन ग्रीर सहायता देने की मांग करते हैं ग्रीर कहते हैं कि हमारे यहां सरकुलर ट्रेन बनायी जाए । इस तरह की मांगों के स्राधार पर ग्राप बार-बार केन्द्रीय सरकार का उल्लेख करते हैं । लेकिन जो योजनायें ग्रापके लिये बनायी गयी हैं और जिन पर कि लोग काम कर रहे हैं उनके बारे में तो आपको सहयोग देना चाहिये । ग्रगर ग्राप उनमें सहयोग नहीं देगें तो निश्चित तौर पर

उनके पूरा होने पर विलम्ब होगा । इस मेट्रो रेलवे के जो कार्य है उनको तेजी से पूरा करने में ग्रापको सहयोग देना चाहिये जिससे कि यह जल्दी से जल्दी पूरे हों।

सरकुलर रेलवे की मांग की गयी।
यह मांग सहीं हो सकती है लेकिन हमारे
देश में कई क्षेत्र ऐसे हैं, कई प्रांत ऐसे हैं
जिनमें कि स्वतंत्रता प्राप्ति के बाद से एक
भी नयी रेलवे लाइन नहीं मिली है। हमें
उनकी मांगों को भी देखना चाहिये। हमें
केवल जनमत ग्रौर प्रबुद्ध जनमत के दबाव
में नहीं ग्राना चाहिये ग्रौर उसके दवाब में
ग्रा कर हम किसी जगह सरकुलर लाइन
बनाने के लिये भारत के एक बहुत बड़े
हिस्से ग्रौर उपेक्षित हिस्से को ग्रौर उपेक्षित
कर दें तो यह पालिसी ग्रच्छी नहीं होगी।
इसलिये सरकार को इन उपेक्षित हिस्सों
ग्रौर क्षेत्रों की तरफ भी ध्यान देना चाहिये
ग्रौर उनकी मांगों को पूरा करना चाहिये।

इन शब्दों के साथ मैं इस संशोधन विधेयक का स्वागत करता हूं श्रीर श्रपने कम्युनिस्ट भाइयों से यह श्राशा श्रीर श्रपेक्षा करता हूं कि कलकत्ता में जो निर्माण कार्य केन्द्रीय सरकार कर रही है उनमें सहयोग देने की बात को वे मानेंगे।

MR. DEPUTY-SPEAKER: Prof. Ajit Kumar Mehta may speak now.

Mr. Vyas, I am interested in your health. You have already spoken. Only tomorrow you can speak.

DR. SUBRAMANIAM SWAMY: Physical or mental?

MR DEPUTY-SPEAKER: He has spoken already today once or twice.

DR. SUBRAMANIAM SWAMY: Physical or mental?

MR. DEPUTY-SPEAKER: Physical.

श्रो गिरधारो लाल व्यास : मेह्ता जी के बाद तो मेरा नम्बर ही ग्राता है। ME. DEPUTY-SPEAKER: Tomor-row.

प्रो॰ प्रजीत कुमार मेहता: (समस्तीपुर) उपाध्यक्ष जी, में माननीय वक्ताग्रों के वक्तव्यों ग्रौर भाषणों को ध्यानपूर्वक सुन रहा था। उनको सुन कर मुझे ऐसा लगता है कि पिछले 30-32 वर्षों की गिल्तयों पर, उनके भाग्य से केन्द्र में दो-ढ़ाई साल के जनता पार्टी के शासन के ग्रन्तराल से ग्रौर पिष्चम बंगाल में मार्किस्ट्स कम्युनिस्ट पार्टी के शासन से उन के कुशासन पर हमारे मित्रों को पर्दा डालने का बहाना मिल गया है।

MR. DEPUTY-SPEAKER: Simply tell them if you come to power you will implement it successfully. That is all. It is how you have to meet the opposition.

श्री ग्रजीत कुमार मेहता : ग्रब में क्या कहूं? मान्यवर, मेट्रो रेलवे के निर्माण के दौरान जो बाघाएं खड़ी हैं, उन ग्रस्-विधायों को दूर करने के लिए यह संशोधन विधेयक लाया गया है, यह ग्रच्छी बात है। काम जल्दी समाप्त हो, इसमें सबका हित होता है, लेकिन जैसी कि रावत जी ने कहा कि हमको सारा ध्यान महा नगरों की श्रोर केन्द्रित नहीं करना चाहिए। महा नगरों के ग्रलावा एक बहुत बड़ी जनसंख्या, जिसको भारत की ग्रात्मा कहा जाता है, दूसरी जगहों पर है, देहातों में है । उनकी ग्रोर भी घ्यान दिया जाना चाहिए। केवल महानगरों के लिए स्रपने सारे साधन समाप्त कर देने से देश का काम नहीं चलेगा।

ग्रभी स्थिति यह हैं कि हजार किलो-मीटर रेलवे ट्रैंक को बदलना है जो श्राप सीमित साधनों की वजह से नहीं बदल पा रहे हैं। दो हजार किल:-ध्र•र के बारे में तो श्रभियंताश्रों ने गित सीमा

[श्री ग्रजीत कुमार मेहता] बांध दी है कि उससे ग्रधिक गति पर गाड़ियां नहीं चल सकतीं । यह सारे काम श्रापको करने हैं, जिसके लिए ग्रापके पास साधन नहीं हैं ग्रीर ग्राप ग्रपना सारा घ्यान महा नगरों की ग्रोर केन्द्रित कर रहे हैं।

पश्चिम में बड़ी-बड़ी बातें होती हैं, उन बातों का ग्रंधानुकरण करने से हमारा कुल्याण होने वाला नहीं है। पश्चिम में मेट्रो रेलवे है तो हमारे यहां भी होनी चाहिए, इससे समस्याग्रीं का समाधान नहीं होगा। स्रंधानुकरण का एक उदाहरण सुपर फास्ट रेलें हैं । बिना विचार किए हुए कि जिस टेक्नालाजी का हमारे रेलवे में इस्तेमाल किया गया है वह बहुत पुरानी है ग्रोर वह टेक्नालाजी इतनी तेज रफ्तार सह नहीं सकती । परिणाम क्या हुग्रा ? पिछले दिनों दुर्घटनाग्रों का सिलसिला चलता रहा। तो उस टेक्नालाजी के ग्रनुसार जो सबसे ग्रन्छा उपाय हो सकत। है समस्या के समाधान का, वह किया जाना चाहिए।

सुझाव स्राया कि मेट्रो रेलवे के श्रलावा कलकत्ता में या ग्रन्य महा नगरों में सरकुलर रेलवे की व्यवस्था होनी चाहिए-उस योजना के बारे में भी सोचना चाहिए, <mark>ग्राप नहीं सोच र</mark>हे हैं । ग्रापका सारा घ्यान पश्चिम के जो ग्रद्भुत हैं उनका ग्रंधानुकरण करने की ग्रोर लगा हुग्रा है। दो-तीन बातें श्रौर कहना चाहता हूं।

SHRI SATYASADHAN CHAKRA-BORTY: Hundred per cent correct. You must have circular railway.

प्रो ग्रजीत कुमार मेहता : इस ग्रंधा-नुकरण का यह परिणाम हुआ है कि गाड़ियों की लम्बाई बढ़ा दी गई है। नतीजा यह हुम्रा कि छोटे-छोटे मोड़ों पर भी एंजिन से ड्राइवर को गार्ड का डिब्बा दिखाई नहीं देता । इस वजह से

दुर्घटनाएं होती हैं। मेरा सुझाव है कि इस तरह की दुर्घटनाग्रों को रोकने के लिए ड्राइवर ग्रीर गार्ड के बीच कोई संपर्क व्यवस्था होनी चाहिए, जिससे संभा-वित खतरों की सूचना वे एक-दूसरे को दे सकें। टेलीफोन की व्यवस्था की जा सकती है, इस तरह से बहुत से खतरे दूर हो सकते हैं।

इस सम्बंध में मैं कहना चाहता हूं कि दुर्घटनायें दो प्रकार की होती हैं-एक प्रत्यक्ष दुर्घटना जिसकी जांच होती है जिसके बारे में सब कोई जानते हैं, उनका विश्लेषण होता है, किन्तु बहुत सी दुर्घटनायें अप्रत्यक्ष होती हैं जो टल जाती हैं, उनका कोई विश्लेषण नहीं करता है ग्रौर न प्रकाश में ग्राती हैं। इन सारी घटनाम्रों का उचित विश्लेषण किया जाना चाहिए । यह दुर्घटनायें रोकने के लिए ग्रावश्यक होगा।

ग्रव में ग्रपने क्षेत्र की चर्चा कर दूं जब ग्राप मेट्रो रेल की बात करते हैं जिसमें बहुत खर्चा होगा ग्रीर बड़े शहरों की म्रोर ही ध्यान देते हैं तो साथ ही थोड़ा ध्यान छ टे कस्बों की ग्रोर भी दीजिये : समस्तीपुर से हसनपुर सकरी रेल लाइन की परियोजना बहुत दिनों से लम्बित है। उसमें शीधता होनी चाहिए। दरभंगा से समस्तीपुर लाइन को ब्रोडगेज में परि-वर्तित करने की योजना का उद्घाटन भुतपूर्व रेल मंत्री ने कर दिया था, उसमें भी शीघ्रता करनी चाहिए।

एक हमारी स्थानीय समस्या है। समस्तीपुर मंडल का बहुत सा जूरिस्डिक्शन काट कर के सोनपुर मंडल में जोड़ दिया गया है।...

प्रो॰ सत्य देव सिंह (छपरा) : उसका मैं विरोध करता हूं।

. प्रो० म्रजित कुमार मेहताः ग्राप ग्रपनी बात कहियेगा।

इस के कारण समस्तीपुर मंडल में प्रशासनिक और औपरेटिंग किटनाइयां होती हैं। इसलिए पहले वाला स्टेटसको मेन्टेन किया जाय और जो भाग समस्ती-पुर मंडल का काट कर के सोनपुर मंडल में मिलाया गया है वह फिर समस्तीपुर मंडल को वापस कर दिया जाय। जिससे इस क्षेत्र के व्यापारियों ग्रीर यात्रियों को सुविधा हो।

MR. DEPUTY-SPEAKER: I will allow you and Mr. Verma at third reading. The Minister will reply now.

SHRI SATYASADHAN CHAKRA-BORTY: How long the city of Calcutta will remain in operation?

SHRI P. C. SETHI: Many hon. Members have made certain points apart from Metro Railway and certain points in connection with Metro Railway. I would like to say that under Section 13, there are about 80 cases pending and therefore it is not correct to say that there is only one case pending. As far as the number of claims under Section 25 is concerned, 102 claims have been registered, out of which 93 claims have been disposed of.

SHRI SUNIL MAITRA: In how many cases, the actual payment has been made?

SHEI P. C. SETHI: I do not have the figures.

SHRI SUNIL MAITRA: In only one case it has been made. In all other cases, the payment has not been made. Please enquire.

SHRI P. C. SETHI: You have very kindly mentioned that the cases have not been disposed of also. (Interruptions)

MR' DEPUTY-SPEAKER: You can furnish the information.

SHRI P. C. SETHI: The hon. Member has mentioned about the Ashutosh college building. This building has

been repaired by the Metro Railway at the cost of more than one lakh of rupees. If there are any repairs necessary, we would certainly look into the matter.

SHEI SUNIL MAITRA: Will you please allow me a minute? This is not a question of controversy. I am just giving you the information that the qualified engineers have already stated that there is a great damage and there is an apprehension of building collapse. Please go into these things and get it examined by an independent authority of your choice

SHRI P. C. SETHI: The Metro Project is certainly one of the prestigious projects. It has certainly taken time and it has been delayed. I would not like to blame anybody for the delays which have taken place.

SHRI CHITTA BASU: You have to blame yourself.

SHRI P. C. SETHI: Every delay has not taken place only during this period. It is right from 1972 that delays have occurred.

SHRI CHITTA BASU: I did not mean "you"; I meant the Railway Ministry.

SHRI P. C. SETHI: As a Minister, I am fully responsible for all the delays.

As far as the Project Construction is concerned, now we are trying to speed it up and the House will be glad to know that in the Sixth Plan period, Rs. 220 crores have been provided and we have asked for more allocation of funds in the Sixth Plan period itself. I am told by the Railway authorities that the First Phase of the Project will start commencing from 1985 and the Second Phase will start commencing from 1987. We are not expecting any delays and I am quite hopeful that the Kailways would be able to keep unp their word. are trying to get more funds apart from this.

SHRI NARAYAN CHOUBEY: What about Salt Lake to Ramraja Tala project?

SHRI P. C. SETHI: The hon Member is raising a new question. This is a very limited question only for the change of the Act and the change of the Act only provided for the mcde of compensation to be paid. At present, it is by an arbitrator. Now, we will have an appellate authority. The hon. Member has also drawn my attention to the fact that it is being connived at in order to accommodate somebody who is retiring from the Railways. I will certainly look into the complaint and see that no such connivance takes place.

Sir, whenever any debate on the Railways starts all demands of all areas raised. We are certainly aware of the difficulties of the backward areas. In terms of the constraints of resources and the funds allocated to us, we are trying to do our best and we are now hoping to get more funds. Recently, we have got Ks. 195 crores more and we are trying to allocate these funds. I will be coming before the House with the Supplementary Demands sometime next week.

MR. DEPUTY-SPEKER: I shall now put the motion for consideration of the Bill to the vote of the House.

The question is:

"That the Bill to amend the Metro Railways (Construction of Works) Act, 1978, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up clause-bys clause consideration of the Bill.

The question is:

"That Clauses 2 to 17 stand part of the Bill."

The motion was adopted.

Clauses 2 to 17 were added to the Bill. Clause 1—(Short title and Commencement)

Amendment Made:

Page 1, line 4,-

for "1981" substitute "1982" (2)

(Shri P. C. Sethi)

MR. DEPUTY-SPEAKER: The question is:

"That Clause 1, as amended, stand part of the Bill"

The motion was adopted.

Clause 1, as amended, was added to the Bill

Enacting Formula

Amendment Made:

Page 1, line 1,—

for "Thirty-second" substitute
"Thirty-third" (1)

(Shri P. C. Sethi)

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The title was added to the Bil!.

SHRI P. C. SETHI: Sir, I beg to move.

"That the Bill, as amended, be passed."

MR. DEPUTY SPEAKER: Motion moved:

That the bill, as amended be passed

SHRI SATYASADHAN CHAKRA-BORTY (Calcutta): Sir, I would like to be very brief because you are in a hurry and we are also in a hurry to bid farewell to our President.

You know that a great part of this Project falls in my Constituency, Calcutta South, and the whole city has been on the operation table for the last 10 years.

The most important question is that it is being delayed right from 1972. Nowhere in the world you will find that when such a Project is taken up, this kind of delay takes place. By 10 years, they would have completed two Metro railway projects like this.

whenever this question is discussed you say that step are being taken to see that this is expedited. But from experience you will find that delay is causing distress to the people. You can well understand the difficulty of the people of Calcutta when such an important thoroughfare on which vehicles ply has been kept pending completion.

That is why, a firm commitment from the Hon. Minister is necessary that that project would be completed by a certain date and tha all he necessary resources would be mobilised for this purpose

I, therefore, would like the Hon. Minister to give the firm date which this project would pleted.

My friend Shri Chitta Basu will also be supporting me when I say that this project alone will not solve the problem. They must reconsider the Circular Railway, review the decision and that will not cost much. You must review this decision and you must complete this project Circular Kailway for Calcutta so that the problems and the sufferings the people of Calcutta will be over.

I would like to have some firm commitment from the Hon. Minister as to the firm date by which this

decision of the circular railway would be reviewed and the project completed.

श्री गिरधारी लाल व्यास (भालवाड़ा): उपाध्यक्ष महोदय, मैं समझता हूं कि बंगाल में इस समय जो सरकार कायम है, उसके रहते हुए वहां पर मेट्रो रेलवे पूरे तरीके से कामयाब नहीं हो पाएगी। जब बंगाल की मार्किसस्ट सरकार डिसमिस की जाये-गी, तब जा कर मेट्रो रेलवे स्थापित हो सकेगी। चुनाव के समय हम बंगाल गए थे ग्रीर हम ने देखा कि वहां मार्किस टस किस तरह काम करते हैं। इस योजना को पूरा करने में जो रुकावटें हैं, वे मार्किसस्टों के कारण ही हैं। उनकी वजह से ही सब काम ठप्प पड़ा हुन्न्रा है। इस योजना की प्रोग्रेस न होने की जिम्मेदारी उन लोगों पर है ग्रीर उनकी सरकार के रहते हुए वहां ज्यादा प्रोग्नेस नहीं हो सकती । मैं भारत सरकार से निवेदन करूंगा कि मेट्रो रेलवे की बढ़ी हुई कास्ट बंगाल सरकार से वसूल की जाए। (व्यवधान)

यही लोग हैं, जिनके कारण बंगाल में ग्रव्यवस्था है। श्री चौबे ने कहा कि मेट्रो रेलवे की योजना पूरी नहीं होती, क्योंकि वहां चोरी होती है। चोरी इस लिए हो रही है कि बंगाल में ला एंड श्रार्डर की पोजीशन इतनी खराब है, जिस की कोई हद नहीं है। बंगाल सरकार के निकम्मेपन के कारण वहां स्रव्यवस्था है ग्रौर चोरियां, डकेतियां ग्रौर लूट-मार बहुत ग्रधिक है । इस लिए जब तक उस सरकार को भंग नहीं किया जाएगा, तव तक मेट्रो रेलवे काम ठीक तरह नहीं हो पाएगा । उपाध्यक्ष महोदय, मद्रास में भी मेट्रो रेलवे स्थापित करनी है, तो ग्राप सरकार से सिफारिश करें कि बंगाल की वर्तमान सरकार को जल्दी भंग किया जाए। वहां की सरकार की भंग कर के इस रेलवे लाइन का काम पूरा करने की व्यवस्था करें।

[श्री गिरधारी लाल व्या]

में एक और बात कहना चाहता हं, जैसा अन्य माननीय सदस्यों ने भी कहा, म्राप इन बड़े-बड़े नगरों में यह मेट्रो रेलवे बना कर करोड़ों रुपया खराब कर रहे हैं। देहाती क्षेत्र में जहां से हम लोग ग्राते हैं ग्रीर हिन्दुस्तान की 80 प्रतिशत जनता जहां रहती है वहां का ख्याल नहीं कर रहे हैं। मेरा यह कहना है कि हमारे गांवों के म्रंदर वह रेलवे लानें बनवाई जायें। हमारे यहां स्राप ने सैंक्शन कर दिया सर्वों के लिए, वह सर्वों भी नहीं हो रहा है उन का ग्रौर उन को ग्राप बना नहीं रहे हैं। देहाती खेत के लोग बहुत तक-लीफ में हैं, इसलिए आप का ध्यान उस तरफ जाना चाहिए ग्रौर वहां की रेलवे लाइनों को बनाना चाहिए न कि इन बड़े-बड़े महानगरों में जहां पर कि मार्क्सिस्ट लोग तरह तरह के ग्रान्दोलन कराते रहते हैं, वहां पर मजदूरों का ग्रान्दोलन कराते हैं जिस से ग्राप के लिए गड़बड़ होती है, कम्पन्शेसन आप को ज्यादा देना पड़ता है, इस प्रकार के लोग जहां रहते हैं इन को म्राप क्यों प्राथमिकता देते हैं, जहां के लोग आप की सरकार को बनाते हैं और आप की सरकार को ज्यादा से ज्यादा ताकत देते हैं रन जगहीं की ग्राप कः प्राथमिकता देनी चाहिए। मेरे क्षेत्र में जो रेलवे लाइनें आप ने सर्वे के लिए सैंक्शन की हैं उस का सर्वे करा कर उन रेलवे लाइनों का कांस्ट्रवशन हो, इस की व्यवस्था की जिए । धन्यवाद ।

SHRI SOMNATH CHATTERJEE (Jadavpur): Let it be on record, Sir, that we are greatly obliged to him for the free entertainment that we got.

श्री रीत लाल प्रसाद वर्मा (कोडरमा): उपाध्यक्ष महोदय, जो मेट्रो रेलवे ऐक्ट है जम की मुख्य धारा 13 की उपधारा 2

का संशोधन मंत्री महोदय कर रहे हैं थीर इस को उनयुक्त बनाना चाहते हैं, मूझे मालूम नहीं कि दस वर्षों से जो यह काम चल रहा है, जब इस का प्रारूप बनाया गया, इस का प्राक्कलन बनाया गया, यह कार्य करने का समूचा निर्णय किया गया, उस समय न जाने किस प्रकार से अधिकारियों ने इस की रचना की थी जो उस वक्त उन की उसमझ में यह नहीं ग्राया। ग्रभी भी इस का 25 परसेंट भी निर्माण का काम दस वर्षों में पूरा नहीं हो पाया है तो अब एक आबिट्रेटर की जगह एक काम्पोटेंट अपोलेट एयारिटी होना चाहिए, यह संशोधन ग्राप कर रहे हैं। यही सब करते करते यह ब्यूरोक्रेसी देश के सारे रुपये का सत्यानाश कर रही है। सारे देश की अर्थ-व्यवस्था इस से लडखडा जाती है। पहले 250 करड़ की इस की योजना थीं लेकिन ग्रब लगता है दस बारह सौ करोड़ रुपये से कम में यह योजना समाप्त नहीं होने वाली है। क्योंकि हमारे देश में कोई भी योजना समय बढ़ता के हिसाब से नहीं चल रही है। समय-बद्धता किसी भी योजना में है है, नहीं। इसी कारण से सारे देश की ग्रर्थ-व्यवस्था, गांवों की रचना का काम श्रौर दूसरे विकास के काम ठपुप हो जाते हैं। जो अधिकारी योजना बनाते समय जिम्मेदारी लेते हैं कि इंजीनियरिंग ऐसी है, इस की टेक्नालाजी यह बताती है कि इस तरह से यह पूरा होगा, उस के अनुसार ग्रगर इस का कार्यान्वयन नहीं होता है श्रौर काम पूरा नहीं होता है तो इस की जिम्मेदारी किसी पर तो आनी चाहिए। यह देश का पैसा, गरीब जनता का एक-एक पैसा पानी की तरह बहाया जा रहा है ग्रीर ल्टा जा रहा है। वहां सामान की चोरी हो रही है, मकान धंस रहे हैं। जिस ने योजना वनायो कौन सी टेक्नालाजी, कौन सा ज्ञान

के पास था ? क्या यह विशेषज्ञता उस के पास नहीं थी, उसे यह मालूम नहीं था कि मकान धंसेंगे ? उस की समझ में यह नहीं ग्राया था कि इस के लिए क्या सुरक्षा होनी चाहिए ? ग्राज करोड़ों रुपये तो केवल क्लेम्स में दिए जाएंगे। तो इस प्रकार से उन इंजीनियर्स का ज्ञान जो है उस के बारे में हम क्या सोच सकते हैं?

हम यह जानते हैं कि रेलवे यातायात में प्रमेरिका ग्रौर यूरोप के बाद जापान ग्रौर भारत का नम्बर ग्राता है। रेलवे की टेक्नालाजी हमारे देश में बहुत पुरानी हो गई है। इस कारण से हमारे इंजिनियर ग्रौर विशेषज्ञ जो इस के हैं लगता है उन का भी दिमाग पुराना हो गया है इसी लिए वह पैसे का ग्रन्धाधुन्द ग्रपन्यय कर रहे हैं ग्रौर ग्राम जनता के विकास के ग्रौर कार्य बन्द हो रहे हैं।

यही नहीं, दिल्ली, मद्रास ग्रीर बम्बई या ग्रौर दूसरे शहरों में भी भूगर्भ रेलवे की बात सोची जाती है तो इस समय जब हमारा देश विकास की तरफ बढ़ रहा है। ग्रीर ग्रभी इस देश के करोड़ों लोगों को रोजगार मोहैया करना है। मैं समझता हं वहां पर यदि सड़क के ऊपर रेलवे लाइन बनाने का प्रावधान होता या सर्कुलर रेलवे बनाई जाती तो कम खर्च में यह काम किया जा सकता था। इसलिए यह जो योजना है वह जन-विरोधों है। कुछ संशोधन कर देने से या ग्रफसरों की बटा-लियन लगा देने से ग्रपव्यय ग्रौर भी बढ़ेगा । कुछ तो मंत्रियों को भी देखना चाहिए कि वहां पर काम हो रहा है या नहीं हो रहा है, सड़क खोद रहे हैं या मकान खोद रहे हैं या क्या कर रहे हैं। मंत्रियों की भी कुछ जिम्मेदारी होनी चाहिए।

जिन स्थानों पर ग्रभी लाइन नहीं बनी है वहां के लिए लेटर लिखे जाते हैं लेकिन कोई ध्यान नहीं दिया जाता है। गिरिडीह से कोडरमा तक, ये लिखते हैं कि छोटी लाइन से बड़ी लाइन बनाने पर विचार किया जा रहा है जबिक सर्वे भो कंट्लीट नहीं हुग्रा है। इस तरह के तो इनके ग्रधिकारी हैं, इनके डायरेक्टर ग्राफ वक्से हैं, जिनका कच्चा दिमाग है, जो गलत बात को बताते हैं तब उस स्थिति में मंत्री जी क्या करेंगे, किस तरह से ग्रप्टयय को रोकेंगे?

SHRI P. C. SETHI: The need of Calcutta city as far as transport is concerned is very great. It is true that as far as this project is concerned, the cost is going up because of the delay. But at the same time it cannot be denied that Calcutta does need this system.

As far as conceding circular railway is concerned, I do not deny that Calcutta does not need it. The only constraint at present is resources. But we have not abandoned it and as soon as the resources permit us and we get the report from the West Bengal Government, we would certainly consider it...

SHRI SOMNATH CHATTERJEE: Thank you. We are obliged to him. I got a letter from Shri Kedar Pandey when he was Railway Minister that a Committee has been formed to look into it. Please don't shelve it. Let it be operative.

SHRI P. C. SETHI: I do not shelve any committee that has been formed.

440

[Shri P. C. Sethi]

As far as the other points which have been raised, I had in reply to the last question which was raised said that the needs of Calcutta city are great and, therefore, this was a necessity and the amount has to be spent.

As far as the point made by Mr. Vyas is concerned, whatever surveys we have provided for in the Budget, I can assure him that we will take them up. We have now given more funds even for the line which is going from Kota to Chittor.

MR. DEPUTY SPEAKER: Now the Question is:

"That the Bill, as amended, be passed."

The motion was adopted.

17.59 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 22, 1982/Asadha 31, 1904 (Saka)